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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.82/2000

New Delhi, this 13th day of January, 2000

Hon'ble Shri Ashok Agarwal, Chairman
Hon'ble Smt. Shanta Shastry, Member(A)

Ram Avtar
r/o Extra 30/219-220, Trilokpuri
New Delhi
(By Shri U. Srivastava, Advocat)

Applicant

versus

Govt. of NCT of Delhi, through

1. Chief Secretary
5, Shamnath Marg, New Delhi
2. Commissioner of Police
Police Hqrs., IP Estate, New Delhi
3. Dy. Commissioner of Police
IIIrd Bn, DAP, New Delhi

Respondents

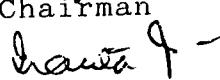
ORDER(oral)

Hon'ble Shri Justice Ashok Agarwal

The limited prayer which has been sought by the applicant in the present OA, is that he is aggrieved by the order of dismissal from service passed on 11.3.98 in the departmental proceedings, he has preferred an appeal to the Addl. Commissioner of Police. Though the appeal has been preferred in April, 1998, no decision has so far been rendered. In the circumstances, applicant prays for a direction for hearing and final disposal of the said appeal expeditiously. We find this ~~request~~ ^{prayer is} reasonable and the same deserves to be granted. Addl. Commissioner of Police shall dispose of the appeal as expeditiously as possible and in any case within a period of six months from the date of receipt of a copy of this order.

2. The present OA is disposed of accordingly. No costs.


(Ashok Agarwal)
Chairman


(Smt. Shanta Shastry)
Member(A)

/gtv/